

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 866/2024

(Arising out of impugned final judgment and order dated 03-11-2023 in CRLMA No. 10898/2023 passed by the High Court of Gujarat at Ahmedabad)

TRAGEDY VICTIM ASSOCIATION MORBI

Petitioner(s)

VERSUS

DINESHKUMAR MANSUKHRAI DAVE & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.260892/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.260895/2023-EXEMPTION FROM FILING O.T. and IA No.260890/2023-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.260899/2023-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS)

Date : 19-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Ms. Guraan, AOR
Ms. Haripriya Padmanabhan, Adv.
Mr. Shrutanjaya Bhardwaj, Adv.
Mr. Utkarsh Dave, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the petitioner.

Delay condoned.

We do not find any ground to interfere with the impugned order passed by the High Court. The Special Leave Petition is, accordingly, dismissed.

Pending application(s), if any, also stand disposed of.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)